

(N-9)
Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Srinagar, the 22nd of August, 2022

S.O 397.- In exercise of the powers conferred by sub-section (1) of section 11 and sub-section (1) of section 16 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on the recommendations of the Council, hereby makes the following amendments in the notification No. S.O 181 dated 19th April, 2022 ; namely: -

In Table, against Sl. No. 1, for the entry in column (3), the entry "Fly ash bricks; Fly ash aggregates; Fly ash blocks" shall be substituted.

This notification shall deemed to have come into force w.e.f 18th day of July, 2022.

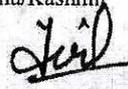
Sd/-
(Vivek Bharadwaj), IAS
Financial Commissioner to Government,
(Additional Chief Secretary)
Finance Department.

No: No: FD-ST/34/2021-03

Dated: 22 - 08 - 2022

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Lt. Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar.
9. Commissioner, State Taxes Department, J&K, Srinagar.
10. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir


Under Secretary to the Government
Finance Department.

